

review the aforesaid cases to enhance the rate of compensation particularly those farmers whose land are within their possession in view of the recent announcement of revised rate of compensation of the land in Delhi; and

(e) if so, the details thereof and the time by which such orders are likely to be issued?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). It is a fact that there was delay in acquisition of this land. Among the reasons for delay are that though initially Notification under Section 4 of Land Acquisition Act was issued in October, 1963 for over 9,000 acres, after considering relevant factors it was decided to issue Notification under Section 6 for only approximately 1900 acres of land. This was done in 1969. A large number of individual and owners were involved and as per procedure each owner is entitled to be heard and to represent his claim. Awards were announced progressively from 1976 onwards. compensation for various items was fixed in accordance with the principles as per the Land Acquisition Act.

(c) DDA has already surveyed lands placed at its disposal in this area and development schemes have been formulated. Actual developments have also commenced in some areas.

(d) and (e). The policy in this regard has since been reviewed and announced. However, this would not be applicable to lands where awards have already been given.

Casual Labour and Model Standing Orders

10173. **SHRI A. K. ROY:** Will the Minister of LABOUR be pleased to state:

(a) whether any Communication has been sent to all Ministries and the Depart-

ments governing Central Government Undertakings about the Casual Labour and Model Standing Orders 1971; and

(b) if so, the details thereof and the response received so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Yes Sir.

(b) the then Minister for Labour wrote to all the Ministers on 27.2.1983 drawing their attention to the Model Standing Orders formulated by the Ministry of Labour in 1971 in consultation with all the employing Ministries for the benefit of casual labour. He requested all the Ministers that they may issue necessary instructions to the Central Government Undertakings under their administrative control for adoption and implementation of the provisions contained in these Model Standing Orders. A number of Ministries have reported that they have issued instructions to their Undertakings to adopt the said Model Standing Orders.

Contract Labour System

10174. **SHRI A. K. ROY:** Will the Minister of LABOUR be pleased to state:

(a) the total number of contract workers in the country, State-wise;

(b) the number of those engaged in perennial type of jobs.

(c) whether Government propose to amend the Contract Labour (Abolition and Regulation) Act, 1970 to provide perennial type of jobs to the contract labour; and

(d) if so, the details thereof?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) No centralised data in the form asked for